

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2031  
ANSWERED ON:09.03.2010  
TERRORIST ACTIVITIES  
Patel Shri Devji

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a): the names of terrorist/naxal organizations, active in the country;
- (b): whether the involvement of ISI agents have been reported in terrorist activities in the country;
- (c): if so, the number of such agents arrested during each of the last three years and the current year, State-wise; and
- (d): the steps taken to check such activities?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI AJAY MAKEN)

- (a): The Schedule to the Unlawful Activities (Prevention) Act, 1967, contains list of entities proscribed as terrorist organizations.
- (b) & (c): Available inputs indicate the involvement of Pak/Pak based ISI sponsored terrorist entities in terrorist activities in the country. As 'Police' and 'Public Order' are state subjects the investigations into such cases are mainly conducted by the State Police. The number of such persons arrested in each case are not centrally maintained.
- (d): The Government has been, on a continuing basis, reviewing the security arrangements in the light of the emerging challenges, and a number of important decisions and measures have been taken. These Measures, inter-alia, include augmenting the strength of Central Para-Military forces; amendment of the CISF Act to enable deployment of CISF in joint venture and private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control, and effective border management through border fencing, flood lighting, deployment of surveillance equipment and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the schedule. Suitable steps have been initiated to establish the proposed National Counter Terrorism Centre. As a part of steps to counter terrorists' threats, the National Intelligence Grid (NATGRID) is also envisaged.